

\$~57

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 10.02.2020

+ CRL.M.C. 3564/2019

SHAHZAD KHAN & ORS.

..... Petitioners

Through

Mr. Jayant Sud, Sr. Adv. with Mr. Bakul Jain, Mr. Shailesh Poddar, Mr. Randeep Sachdeva and Mr. Savhin Gupta, Advs.

versus

STATE & ANR.

..... Respondent

Through

Mr. Amit Chadha, APP for State with SI Hiralal, PS Krishna Nagar, Delhi Mr. R. K. Singh, Adv. for R-2 with R-2 in person

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT

J U D G M E N T (O R A L)

1. Vide the present petition, petitioners seek direction thereby quashing of FIR No. 243/2018 dated 19.10.2018, registered at Police Station Krishna Nagar and all other proceedings emanating therefrom.
2. Notice issued.
3. Notice is accepted by learned APP for the State and counsel for the respondent no.2.
4. With the consent of the counsel for the parties, the present petition is taken up for final disposal.

5. The present petition is filed on the ground that the parties have settled their disputes and the respondent no.2 has no objection if the present petition is allowed.

6. Respondent no. 2 is personally present in Court with learned counsel and has been identified by SI Hiralal (IO) and submits that matter has been settled and he does not wish to prosecute the matter any further.

7. The petitioners and respondent no.2 have entered into an amicable settlement vide memorandum of understanding dated 20.07.2019.

8. Taking into account the aforesaid facts, this Court is inclined to quash the FIR as no useful purpose would be served in prosecuting the petitioners any further.

9. For the reasons afore-recorded, FIR No. 243/2018 dated 19.10.2018, registered at Police Station Krishna Nagar and consequent proceedings emanating therefrom are quashed.

10. The petition is allowed and disposed of accordingly.

11. Order *dasti*

(SURESH KUMAR KAIT)
JUDGE

FEBRUARY 10, 2020

ms